

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

M.A. No.3121/2018 in Petition(s) for Special Leave to Appeal (C)
No(s).30054/2017

(Arising out of impugned final judgment and order dated 26-05-2017
in WC No. 24040/2017 passed by the High Court Of Judicature At
Allahabad)

DR. SHIKHA BHARGAVA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 06-02-2019 This application was mentioned today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)/ Applicant(s) Mr. Arvind Nayar, Sr. Adv. (mentioned by)
Mr. Rajesh Singh Chauhan, AOR.
Ms. Malika, Adv.
Mr. A.P. Shawrak, Adv.

Mr. Abhishek Atrey, AOR

For Respondent(s) Mr. Arvind Kumar Sharma, AOR
Ms. Priyanka Das, Adv.

Mrs. B. Sunita Rao, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the notified date.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR